STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2010 - 2011)

(FIFTEENTH LOK SABHA)

MINISTRY OF TRIBAL AFFAIRS

Action taken by the Government on the observations/recommendations contained in the Fifth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants (2010-2011) of the Ministry of Tribal Affairs.

FOURTEENTH REPORT



LOK SABHA SECRETARIAT
NEW DELHI
January, 2011/Pausha, 1932 (Saka)

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Presented to Lok Sabha on 9.3.2011

Laid in Rajya Sabha on 9.3.2011



LOK SABHA SECRETARIAT NEW DELHI January, 2011/Pausha, 1932 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2010-2011)

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS LOK SABHA

- 2 Shri T.R. Baalu
- 3 Shri E.T. Mohamed Basheer
- 4 Smt. Bijoya Chakravarty
- 5 Shri Bhudeo Choudhary
- 6 Smt. Rama Devi
- 7 Shri R. Dhruvanarayana
- 8 Shri Premchand Guddu
- 9 Shri Baliram Jadhav
- 10 Dr. Manda Jagannath
- 11 Shri Mohan Jena
- 12 Shri Baliram Kashyap
- 13 Shri G.V. Harsha Kumar
- 14 Shri Basori Singh Masram
- 15 Shri Kamlesh Paswan
- 16 Dr. Niramalli Sivaprasad
- 17 Shri Lalit Mohan Suklabaidya
- 18 Shri Manohar Tirkey
- #19. Shri Subhash Bapurao Wankhede
 - 20 Vacant
 - 21 Vacant

MEMBERS RAJYA SABHA

- 22 Smt. Jharna Das Baidya
- 23 Shri Avtar Singh Karimpuri
- 24 Shri Narayan Singh Kesari
- ##25. Shri Mahmood A. Madani
 - *26. Shri Ahmad Saeed Malihabadi
 - 27. Dr. Ram Dayal Munda
 - 28. Shri Baishnab Parida
 - 29. Shri Praveen Rashtrapal
 - 30. Shri Shivpratap Singh
 - 31. Shri Nandi Yelliah

Shri Subhash Bapurao Wankhede nominated to the Committee w.e.f. 27.9.2010 ## Shri Mahmood A. Madani nominated to the Committee w.e.f. 21.9.2010 * Shri Ahmad Saeed Malihabadi nominated to the Committee w.e.f. 21.9.2010

LOK SABHA SECRETARIAT

1. Shri V.R. Ramesh Joint Secretary

2. Smt. Anita Jain3. Shri Sanjeev Kumar Mishra4. Shri Yash Pal Sharma 2. Smt. Anita Jain Director

Deputy Secretary Senior Executive Assistant

INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf, present this Fourteenth Report on the action taken by the Government on the observations/recommendations contained in the Fifth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants - 2010-2011 relating to the Ministry of Tribal Affairs.

- 2. The Fifth Report was presented to Lok Sabha and laid in Rajya Sabha on 20th April, 2010. The Ministry of Tribal Affairs furnished their replies indicating action taken on the recommendations contained in that Report on 21.7.2010. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 5.1.2011.
- 3. An analysis of the action taken by Government on the recommendations contained in the Fifth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) is given in **Appendix**.
- 4. For facility of reference observations/recommendations of the Committee have been printed in thick type in the body of the Report.
- 5. The Committee place on record their appreciation for the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

NEW DELHI: <u>5 January, 2011</u> 15 Pausha, 1932 (Saka) DARA SINGH CHAUHAN
Chairman,
Standing Committee on
Social Justice and
Empowerment.

CHAPTER I

REPORT

- 1.1 This Report of the Standing Committee on Social Justice and Empowerment deals with the action taken by the Government on the observations/recommendations contained in the Fifth Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on Demands for Grants, 2010-2011 relating to Ministry of Tribal Affairs.
- 1.2 The Fifth Report was presented to Lok Sabha and was laid in Rajya Sabha on 20th April, 2010. It contained 23 recommendations. Replies of Government in respect of all the recommendations have been received and are categorized as under:
 - (i) Observations/Recommendations, which have been accepted by the Government:

Paragraph Nos. 2.30, 2.32, 2.33, 2.34, 2.39, 2.41, 2.58, 2.76, 2.87, 2.113, 2.117, 2.120, 2.129 and 2.134

(Total 14– Chapter II)

- (ii) Observations/Recommendations which the committee do not desire to pursue in view of the replies of the Government NIL
- (iii) Observations/Recommendations, in respect of which replies of the Government have not been accepted and have been commented upon by the Committee in Chapter I:

Paragraph Nos. 2.37, 2.99 and 2.114

(Total 3 – Chapter IV)

(iv) Observations/Recommendations in respect of which replies of the Government are interim in nature.

Paragraph Nos. 2.31, 2.35, 2.36, 2.38, 2.40 and 2.100

(Total 6 – Chapter V)

- 1.3 The Committee desire that action taken notes on the recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of the Report.
- 1.4 The committee will now deal with some of the replies received from the Government which need reiteration or merit comments.

Recommendation (Sl. No. 4, Para No. 2.33)

1.5 The Committee had noted that as per Government of India (Allocation of Business) rules, the Ministry of Tribal Affairs was the nodal Ministry for overall policy, planning and coordination of programmes of development for the Scheduled Tribes. In regard to sectoral programmes and schemes of development of these communities, policy, planning, monitoring, evaluation etc. as also their coordination would be the responsibility of the concerned Central Ministries/ Departments, State Governments and Union Territory Administrations. The Secretary, Ministry of Tribal Affairs in the presentation to the Committee had emphasized that each Central Ministry/ Department was the nodal and responsible for their programmes in tribal development welfare and the Ministry of Tribal Affairs had undertaken only developmental and welfare interventions through gap filling plan schemes. In this regard the Committee would like to point out that the Ministry of Tribal Affairs was constituted with the objective of providing more focused attention on the integrated socio-economic development of the most under – privileged sections of Indian society – the Scheduled Tribes in a coordinated and planned manner. The Ministry, therefore, should not undermine their key position in ensuring all round development and upliftment of tribal people. Hence it needed to keep track of various tribal developmental programmes of various Ministries / Departments / State Governments / Voluntary Organisations so that they could design schemes to complement their efforts so as to fill the critical gaps. The Committee, had therefore, desired that the Ministry of Tribal Affairs should closely watch the tribals welfare programmes of other Ministries and keep full information/ data on the programmes so that they were better armed while formulating programmes/schemes for ST and for getting the same approved from the Planning Commission.

Recommendation (Sl. No. 5, Para No. 2.34)

- 1.6 The Committee were, constrained to note the coordination of the Ministry of Tribal Affairs with other Ministries like HRD, Health Affairs etc. which were also implementing programmes pertaining to tribal welfare was not upto the desired level. Since close coordination with other Ministries was absolutely necessary for planned development of Scheduled Tribes, the Committee had recommended the Government to put in place a coordinating Committee under the Ministry of Tribal Affairs with top officials of concerned Ministries/Departments as members who should meet at regular intervals to oversee the progress/status of the schemes and identify the critical gap and take suitable action.
- 1.7 The Ministry in their action taken for both the recommendations (Recommendation Para No. 2.33 and 2.34) have stated that the recommendations of the Committee have been noted for compliance.

1.8 The Committee had desired that the Ministry of Tribal Affairs should closely watch the tribal welfare programmes of other Ministries and keep handy information of the said programmes so that they were better equipped while formulating programmes/schemes for ST and for getting the same approved from the Planning Commission. Similarly, the Committee had also recommended the Government to put in place a coordinating Committee under the Ministry of Tribal Affairs with top officials of concerned Ministries/Departments as members who should meet at regular intervals to oversee the progress/status of the schemes and identify the critical gaps and take suitable action. The Committee are not satisfied with the reply of the Ministry which merely states the same has been noted for compliance. Therefore, the Committee reiterate their earlier recommendation on constituting a Coordinating Committee under the Ministry of Tribal Affairs having top officials of concerned Ministries within a period of three months. The progress achieved in this regard may be communicated to the Committee.

Recommendation (Sl. No. 8, Para No. 2.37)

1.9 The Committee had noted that non -submission of utilization certificates of funds of previous years by the State Governments was a problem point due to which the Ministry was forced to withhold funds for the crucial schemes including SCA to TSP, Grants under Article 275(1), Schemes of Development of Particularly Vulnerable Tribal Group. Though the Ministry had stated that the matter had been constantly pursued with the States through phones, letters,

review meetings, the problem still persists with the result that the tribal people were being deprived of the crucial funds meant for their development due to inaction on the part of State Governments. The Committee, had therefore, recommended the matter be taken up urgently with State Chief Secretaries/Secretaries in-charge of the Tribal Welfare Department and impress upon them the absolute necessity of furnishing Utilization Certificates of the funds released during the previous years.

The Committee had viewed the inability of the Ministry to make funds available as per the intentions of Article 275(1) of the constitution very seriously. In this regard, the Committee had noted the difficulties being faced by States in furnishing Utilization Certificates viz. State capacity to execute the schemes, weak administration, extremism etc. Also the collection of expenditure reports from various implementing agencies at district level involves considerable time and only States which were administratively better placed were able to utilize Central Government funds in time. The Committee were of the view that above problems could not be addressed unless the States were administratively geared up and improve their delivery system. As these concerns were very genuine the Committee had desired that the Government take special administrative measures after identifying the weak points in these States and remedy the situation. Accordingly, an action plan be prepared and placed before the Government in order that a Constitutional provision was not get derailed by routine/ mundane questions related to furnishing utilization certificates by the States.

- 1.10 In their action taken notes the Ministry have stated that they regularly pursue these matters with the Secretaries in the State Governments, through visits, personal meetings, letters and through telephonic communication. Strengthening of delivery system and the administrative machinery in a State is possible only with active cooperation from the States. Recently the Mungekar Committee has given some recommendations in improving the delivery system in the States and the State Governments shall be sensitized accordingly. Awareness at the level of targeted beneficiaries and strengthening of Panchayat institutions are the broad ways of strengthening the delivery mechanism in the States.
- 1.11 The Committee had recommended that the matter pertaining to the utilization certificates of previous years be taken up urgently with State Chief Secretaries/Secretaries in-charge of the Tribal Welfare Department and impress upon them the absolute necessity of furnishing Utilization Certificates of the funds released during the previous years. The Ministry in their reply have stated that Mungekar Committee has given some recommendations in improving the delivery system in the States and the State Governments shall be sensitized accordingly. The Committee are not satisfied with the reply of the Government. The Committee have not been apprised of the recommendations of Mungekar Committee for improving The Committee recommend the Government to the delivery system. urgently take a view on Mungekar Committee recommendations and chalk out an action plan to address the critical issue of improving the delivery system in States without further delay.

Recommendation (Sl. No. 16, Para No. 2.99)

1.12 The Committee had noted that against the budgetary allocation of Rs.64 crores during 2009-10 for construction of hostels, the actual expenditure till 31.1.2010 was only Rs.32.40 crores. However, the full allocation of 64 crores was released to States by the end of financial year. Though the Ministry had informed that release was based on actual physical progress, the Committee had felt that release of 50% of allocation at the fag end of the financial year was not a healthy practice and needs to be avoided.

From the material provided by the Ministry the Committee had noted that progress of construction of hostels in the States was not at all satisfactory. In the year 2007-08, only Orissa with 252 hostels and Jharkhand with 8 hostels had been able to complete the construction of sanctioned hostels. In case of Tripura and Manipur there was some achievement as out of 7 and 29 projects sanctioned, 3 and 16 had been completed. For other States like Karnataka, Himachal Pradesh, Arunachal Pradesh, Hyderabad and Dadra and Nagar Haveli no hostel could be completed even after 3 years. Likewise for 2008-09 Orissa had been able to complete 28 hostels out of 30 sanctioned, Rajasthan 13 out of 41 sanctioned, Jharkhand 1 out of 11 but in other States there had been no achievement. While commending the extraordinary achievement of Orissa for completion of 280 hostels in two years viz. 2007-08 and 2008-09, the Committee had desired the other States should also gear up and give priority to complete all sanctioned hostels at an early date.

1.13 In their action taken note furnished to the Committee, the Government have stated that the observation of the Committee has been noted. In spite of the best efforts of the Ministry to sanction and release the funds under the schemes early in the financial year, there is, at times, an unavoidable delay in such releases because the States/UTs do not furnish the mandatory documents such as utilization certificates in respect of previous grants and physical progress reports in time. As part of an ongoing process the States/UTs are being continuously urged to monitor the financial and physical progress of funds and to send in their proposals to the Ministry in time to expedite the sanction of funds. The issue of non-completion of hostels in the States of Karnataka, Himachal Pradesh, Arunachal Pradesh, University of Hyderabad and the U.T. of Dadra and Nagar Haveli has been taken up with the States/University/UT concerned. The concern of the Standing Committee in this regard has also been communicated to the States/University/UT.

1.14 The Committee had noted that against the budgetary allocation of Rs.64 crores during 2009-10 for construction of hostels the actual expenditure till 31.1.2010 was only Rs.32.40 crores. However, the full allocation of 64 crores was released to States by the end of financial year. The Committee had felt that release of 50% of allocation at the fag end of the financial year was not a healthy practice and needs to be avoided. The Committee had also noted that progress of construction of hostels in the States such as Karnataka, Himachal Pradesh, Arunachal Pradesh, Hyderabad and Dadra and Nagar Haveli was not at all satisfactory. The Ministry in their action taken reply have stated that in spite of the their best

efforts to sanction and release the funds under the schemes early in the financial year, there is, at times, an unavoidable delay in such releases because the States/UTs do not furnish the mandatory documents such as utilization certificates in respect of previous grants and physical progress reports in time. The Committee strongly recommend that the matter pertaining to the utilization certificates in respect of previous grants and non-completion of hostels may be taken up with the concerned State Chief Secretaries so that sanctioned hostels could be completed within a definite time frame. The Committee further recommend that some penal action be taken against the defaulting States.

Recommendation (Sl. No. 19, Para No. 2.114)

1.15 The Committee had found that under the scheme of "Top Class Education for Scheduled Castes Students" 125 institutes had been identified and the selection of candidates under the scheme both in Government and Private sector is made through competitive examination like AIEEE, PMT CAT. The scheme does not contain any component of special training/coaching to students to enable them to get admission to these institutes. The Committee had felt that in the absence of any criteria or any coaching/training to ST students these institutes were unreachable to ST students. The Committee had therefore, recommended that the Government to facilitate the ST students to get admission in the top class institutes, a different criteria for ST students be worked out and some coaching/training be also imparted to prepare them for entrance examination.

- 1.16 The Ministry have stated that the concern of the Standing Committee regarding coaching and training to the ST students has been noted. Further, schemes for coaching and training by NGOs as well as the scheme of Upgradation of Merit are concurrently in operation for the benefit of ST students. The Top Class Education scholarship scheme recognizes the inherent merit of the ST students who gain admission on their own in premier institutes in accordance with the norms and standards for admission laid down by these institutes. Accordingly the scheme does not contain any clause to facilitate the ST students to get admission in these institutes because the scheme comes into operation for those students only after they have gained admission on merit in these institutes.
- 1.17 The Committee had observed that the scheme of Top Class Education for ST students does not contain any component of special training/coaching to students to enable them to get admission to these institutes and had felt that in the absence of any criteria or any coaching/training to ST students these institutes were unreachable to ST students. The Committee had, therefore, recommended the Government to facilitate the admission of ST students in the top class institutes, a different criteria for ST students be worked out and some coaching/training be also imparted to prepare them for entrance examination. The Committee are not convinced with the reply of the Ministry that scheme recognizes the inherent merit of the ST students who gain admission on their own in premier institutes. The Committee, therefore, strongly reiterate

their earlier recommendation that the Government to facilitate the admission of ST students in the top class institutes and for this purpose a different criteria for ST students be worked out and some coaching/training be also imparted to prepare them for entrance examination.

CHAPTER II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (Sl. No. 1, Para No. 2.30)

2.1 The Committee are unhappy to note that the budgetary allocations of Rs. 3205.50 crores for 2009-10 has been drastically cut to Rs. 2000 crores in revised estimates by Ministry of Finance taking into account the utilization of funds by the Ministry till third quarter of the financial year. This indicates that the Ministry of Tribal Affairs has been unable to adequately sensitise the States to submit complete proposal by the third quarter of financial year so that the funds could be released timely and allocation for the year could be utilized in full. Since Ministry is dependent on States for execution of various planned schemes for development of tribal welfare, delay/non-submission/incomplete proposals by States are the major cause for under-utilization of funds. The Committee have been given to understand that if State Governments are not performing, i.e not timely sending the complete proposals, the Ministry have no way to press beyond a point.

In view of above, the Committee, recommend in order to exert pressure on States for timely submission of complete proposals, the matter be taken up at the Planning Commission level so that at the time of discussion of the annual plans of the States, the Commission may take some action against the defaulting States.

Reply of the Government

2.2 Ministry shall bring the above recommendation to the notice of the Planning Commission and also prevail upon them for ensuring appropriate follow up action.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 3, Para No. 2.32)

2.3 The Committee note that one time grant of Rs.500 crores was made for educational development of Tribal children in Naxal-affected areas for the year 2009-10. The entire amount has since been released to 5 States for construction of hostels in Naxal affected areas.

Keeping in view the importance of schemes, the Committee desire that a close monitoring be done by Ministry on the status of the projects sanctioned under the programme to ensure the allocation is utilized for the intended purpose in a definite time frame. The Committee would like to be apprised of the progress made by States in this regard.

Reply of the Government

2.4 The beneficiary States in respect of one-time Additional Central Assistance of Rs.500 crores for the educational development of tribal children in naxal-affected areas for the year 2009-10 have been requested to send regular reports about the physical progress of the construction of the hostels and ashram schools for which the said funds have been released. The Ministry will obtain

these reports on quarterly basis. No further release of funds under the schemes of Hostels for ST Boys and Girls or Ashram Schools would be considered unless utilization certificates and completion reports are obtained in respect of the earlier sanctioned funds. Meetings with the concerned Officers and visit by the Officers of the Ministry will be conducted to monitor the implementation of the projects sanctioned under Additional Central Assistance.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 4, Para No. 2.33)

2.5 The Committee note that as per Government of India (Allocation of Business) rules, the Ministry of Tribal Affairs is the nodal Ministry for overall policy, planning and coordination of programmes of development for the Scheduled Tribes. In regard to sectoral programmes and schemes of development of these communities, policy, planning, monitoring, evaluation etc. as also their coordination will be the responsibility of the concerned Central Ministries/ Departments, State Governments and Union Territory Administrations. The Secretary, Ministry of Tribal Affairs in the presentation to the Committee emphasized that each Central Ministry/ Department is the nodal and responsible for their programmes in tribal development welfare and the Ministry of Tribal Affairs undertakes only developmental and welfare interventions through gap filling plan schemes.

In this regard the Committee would like to point out that the Ministry of Tribal Affairs was constituted with the objective of providing more focused attention on the integrated socio-economic development of the most under –

privileged sections of Indian society – the Scheduled Tribes in a coordinated and planned manner. The Ministry, therefore, should not undermine their key position in ensuring all round development and upliftment of tribal people. Hence it need to keep track of various tribal developmental programmes of various Ministries / Departments / State Governments / Voluntary Organisations so that they can design schemes to complement their efforts so as to fill the critical gaps. The Committee, therefore, desire that the Ministry of Tribal Affairs should closely watch the tribals welfare programmes of other Ministries and keep full information/ data on the programmes so that they are better armed while formulating programmes/schemes for ST and for getting the same approved from Planning Commission.

Reply of the Government

2.6 The recommendation of the Committee has been noted for compliance. (Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Comments of the Committee

(Please see Para 1.8 of Chapter-I of the Report)

Recommendation (Sl. No. 5, Para No. 2.34)

2.7 The Committee are, however, constrained to note the coordination of the Ministry of Tribal Affairs with other Ministries like HRD, Health Affairs etc. which are also implementing programmes pertaining to tribal welfare is not upto the desired level. Since close coordination with other Ministries is absolutely necessary for planned development of Scheduled Tribes the Committee

recommend the Government to put in place a coordinating Committee under the Ministry of Tribal Affairs with top officials of concerned Ministries/Departments as members who should meet at regular intervals to oversee the progress/status of the schemes and identify the critical gap and take suitable action.

Reply of the Government

2.8 The recommendation of the Committee has been noted for compliance. (Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Comments of the Committee

(Please see Para 1.8 of Chapter-I of the Report)

Recommendation (Sl. No. 10, Para No. 2.39)

2.9 The Committee note that there is no established system of monitoring/evaluation of the schemes of the Ministry being implemented by the States and NGOs. The monitoring/evaluation is done mainly through review meetings which are few in number and for the performance of NGO, the Ministry has to rely on reports of State Governments. The Committee were informed during evidence that the Ministry is trying to seek cooperation of MORD/CAPART/CII and national institutions to do the review/ monitoring for them. The Committee fully endorse it and feel that engaging already established agencies will definitely help in improving the monitoring mechanism.

While appreciating the initiative of the Ministry, the Committee desire that a full fledged system of close monitoring and evaluation of schemes should be

put in place at the earliest so that the resources are utilized prudently and reach the targeted tribal people.

Reply of the Government

2.10 It is important to monitor and evaluate various schemes under implementation in order to assess whether the funds are being optimally utilised and also whether the benefits of these schemes are reaching the target groups or not. As a starting point, it has been decided to take up five schemes of the Ministry being implemented by NGOs for monitoring and evaluation during the remaining years of the current Five Year Plan by outsourcing the evaluation to a national level Independent Monitoring Agency and Independent Evaluation Agency respectively. The procedural formalities for the same have been completed and the agencies selected. It is expected that both the agencies will submit their first monitoring and evaluation report by March, 2011. This would enable the Ministry to put in place a full fledged system of close monitoring and evaluation of schemes.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 12, Para No. 2.41)

2.11 The Committee are constrained to note that the Ministry of Tribal Affairs have been implementing a number of welfare and development schemes for the Scheduled Tribes for decades. However, many of the tribals are not aware of these Schemes. Though the Ministry have taken some steps on publicity by releasing advertisements on special occasions like Independence Day and Republic Day highlighting the various schemes and the achievements and

advertising specific schemes through inserting them in regional newspapers for generating awareness of the public in particular of the ST population, yet these are not enough. The Committee also observe that the Ministry also conduct workshops/Seminars through Universities/Non-Government **Organisations** (NGOs) and various TRIs specifically aimed at generating awareness about the various schemes it implements for the benefits of the Scheduled Tribes. However, sufficient steps have not been taken to popularize the schemes in remote and far flung areas. According to the Ministry the schemes are advertised in local and regional newspapers and some States have devised schemesspecific publicity and training, especially for those who cannot read. The Committee desire that in order to generate publicity in remote and far flung areas, the Ministry should organize 'Samwad Programmes' through NGOs and also distributing pamphlets in regional language in tribal areas. The Committee hope that these steps would certainly help the tribal people in availing the benefits of the scheme.

Reply of the Government

2.12 In order to make the awareness campaign regarding various welfare and development Schemes under implementation for the Scheduled Tribes more effective, the Ministry of Tribal Affairs is in the process of outsourcing a study on "Impact assessment of awareness campaigns with recommendations for making campaigns more effective". The findings of the study would facilitate planners and implementers in designing appropriate awareness campaigns using different media and fora, including traditional methods, to reach those residing in far flung

areas and facilitate them to claim the benefits of Government's welfare and development schemes/programmes.

The suggestion of the Committee regarding organisation of "Samwad Programmes" through NGOs and also distributing pamphlets in the regional language in tribal areas has been noted and would be appropriately dovetailed with the recommendations made in the aforementioned study.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 13, Para No. 2.58)

2.13 The Committee note that budgetary allocation of Rs. 900.50 crore for SCA to TSP was drastically reduced to Rs. 481.24 crore in the revised estimates i.e. a reduction of 46% by the Ministry of Finance taking into the account that only 449.66 crore was released upto 31.12.2009. The Committee feel that a cut of 46% of the budgetary allocations in the revised estimates when 50% of the budgetary allocation was already released by 31.12.2009 is totally unjustified as it has left only a meager Rs.32 crores to be spent in three months from January 2010 to March 2010. The Committee note that because of this reduction the Ministry has not been able to release funds to those States which submitted relevant details at a later stage and such States have had to shelve some of this proposed activity. Unable to understand the decision of the Ministry of Finance for making unjustified cuts the Committee desire that their views may be brought to the notice of the Ministry of Finance and immediate steps be taken to allot and release funds for completion of work under the scheme.

The Committee note for the year 2010-11 a budgetary allocation of Rs. 914.50 has been made. The Committee desire that the Ministry to sensitise the States to submit complete proposals well in time in order to have full utilization of allocation and to avoid reduction in the revised stage.

Reply of the Government

2.14 The recommendation of the Committee shall be brought to the notice of Ministry of Finance. Since the funds lapse at the end of the financial year, the activities proposed during 2009-10 and not provided with funds were asked to be submitted to the Ministry under SCA to TSP during 2010-11 so that funding of such activities can be done during the current year. The States have already been sensitized in this regard and they were asked to submit proposals for 2010-11 with UC, progress report etc without delay so as to avoid reduction in the budget at RE stage. However the responses received till June 2010 have been lukewarm and efforts are being made to ensure that all the concerned States are furnishing the requisite details without further delay. Matter is being constantly pursued.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 14, Para No. 2.76)

2.15 The Committee note with concern that under Book Bank scheme during 2007-08 to 2009-10 no funds were released to Arunachal Pradesh, Bihar, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tamil Nadu, Uttar Pradesh, West Bengal, A&N

Islands and Daman & Diu and the beneficiaries coverage has been also 'nil' for these States. The Committee are not satisfied with the reply of the Ministry that these States have not sought funds under the above scheme. It appears that there has not been adequate publicity of this scheme in these States as a result ST students are not aware of the scheme. The Committee, therefore, recommend that Ministry to impress upon these States to publicize the scheme vigorously amongst the ST students so that they apply in large numbers and take benefit of the scheme.

Reply of the Government

2.16 The recommendation of the Committee for further publicizing the scheme of Book Bank has been noted for compliance.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 15, Para No. 2.87)

2.17 The Committee note that the scheme of Vocational training in tribal areas in operation since 1992-93 has been revised w.e.f. 1.4.2009 to emphasize the importance of quality in the vocational training to ST youth in institutions which have marketability and reliability of placement. The committee were informed that under the revised schemes the Ministry has received as many as 8 ongoing proposals and 49 new proposals from NGOs. The Committee are, however, constrained to note that budget allocation of Rs.14.72 crores for 2009-10 for the scheme was reduced to Rs.2.00 crores at RE stage by Ministry of Finance which was adequate only for 8 ongoing projects and no new projects could be taken up.

For the year 2010-11 a budgetary allocation of only Rs.9.00 crores has been made.

Expressing displeasure on the unjustified cut on the budgetary allocation for the scheme which is greatly benefiting tribals, by the Ministry of Finance and low allocation for 2010-11, the Committee recommend the Ministry to prudently utilize the same and also seek extra allocation in the revised estimates so that the programme does not suffer for paucity of funds.

The Committee further desire that Vocational Training should be made part of mainstream and reservation in reputed ITIs and polytechnics should be given to tribal students that will ensure their employability.

The Committee are pleased to note that at the instance of the Ministry some manufacturing units like TATA company, motor ancillary unit have selected 1000 persons for tribal areas and given them extensive training and appointed them. The Committee were informed that the Ministry has impressed upon more like CII, FICCI, ASSOCHAM to select more students for tribals areas and employ them after joining suitable training.

While appreciating the initiatives of the Ministry, the Committee desire that Government should also work out a plan so that the STs are able to get suitable employment.

Reply of the Government

2.18 The budget allocation for the scheme of Vocational Training Centre (NGO) is Rs. 3.00 crore for the current year (2010-11). Release of arrear grants of Rs.

0.875 crore is under process. There are 8 on-going projects and Rs. 2.40 crore shall be required to fund them during the current year. If complete proposals are received in time, then this Ministry may demand extra allocation.

An independent agency has been assigned the work of carrying out monitoring of NGO projects. This agency will gather information regarding employment status of past trainees. Based on this information, NGOs with better record in providing employment to its trainees shall be given preference.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 18, Para No. 2.113)

2.19 The Committee note the dismal performance of scheme of Top Class Education for tribal students. The scheme which was started in 2007-08 has not picked up even after 3 years and the expenditure is of the order of only 10-20%. On the contrary, because of poor performance the allocations for the scheme were lowered from 10 crores in 2008-09 to 4 crores in 2009-10 and have been further lowered to 2.5 crore in 2010-11. Correspondingly, physical targets were also lowered. The reason attributed is non-receipt of complete proposals from most of the institutes. The Committee are constrained to note that the scheme which were formulated with the objective of encouraging meritorious ST students have been allowed to decline due to reasons which can be easily addressed with better coordination with institutes. Taking a serious view thereon, the Committee recommend the Ministry to make concerted efforts to make the programme a success.

Reply of the Government

2.20 2010-11 being the 4th year of the scheme of Top Class Education, it is expected that the initial problems in implementation of the scheme would be resolved and the procedure for release of funds would be smoothened as the institutes have now begun to comprehend the requirements of documentation under the scheme. The Ministry is committed to persistent and untiring efforts to ensure that the annual target of 625 ST students under the scheme, is met. (Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 20, Para No. 2.117)

2.21 The Committee are unhappy to note the nil expenditure in Research and Training Programme for two years in succession due to non-receipt of proposals for any State/TRI. The funds which are meant as support to States/TRI for carrying out research/evaluation studies, organizing seminar, workshop, training etc are important in planning and formulating of programmes and to generate awareness etc.

The Committee desire the Ministry to analyse the reasons for nonsubmission of proposals by the State Governments and impress upon them the critical importance of the programme. The Committee expect that in the year 2010-11, the full allocation for the programme would be utilized.

Reply of the Government

2.22 Under Research and Training (Head 2225), each year, a provision is kept for supporting the Tribal Research Institute (TRI) in the Union Territory (UT) of

Andaman and Nicobar Islands, to be released as 100% Grant-in-aid. Funds were surrendered at RE stage in the last two financial year in view of the request of the UT Administration for the reason that the posts for the TRI has not been filled up.

The observation of the Committee for full utilization of the allocation during 2010-11 is noted for compliance. The matter will be pursued with the UT Administration to functionalize the TRI during 2010-11.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 21, Para No. 2.120)

2.23 The Committee are constrained to note the 'nil' expenditure on the 'Scheme of exchange visits by Tribals', in 2008-09 and 2009-10 due to non-receipt of complete proposals from the State Governments. The Committee need not emphasize the importance of the exchange visits which give much needed exposure to tribals from one State to interact with tribals in other State and strengthen, social and cultural ties amongst themselves. The Committee have been informed that Ministry has revised the guidelines during the current financial year and have received some proposals from some State Government. The Committee desire the Ministry to earnestly promote and facilitate more and more exchange visits of tribals and if need be seek increased allocation at RE stage

Reply of the Government

2.24 The observation of the Committee is noted for compliance. The Ministry has already called for submission of proposals for organizing exchange of visits by tribals during 2010-11 and will pursue with the State Government/ UT Administration so that the allocated funds are optimally utilized.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 22, Para No. 2.129)

2.25 The Committee note that the funds under the NSTFDC scheme could not be released during 2007-08 owing to non-submission of evaluation study report by PEO of Planning Commission. The Committee also observe that in spite of the allocation in 2008-09 and at RE state in 2009-10, no amounts could be released. The Committee observe with serious concern that Planning Commission finally communicated that due to huge data gap and increase in sampling and non-sampling error, the findings of the study is treated as closed without any final report. The Committee therefore, strongly recommend that Ministry should pursue the Planning Commission to get the evaluation study of NSTFDC assisted schemes done by another agency so that impact of the scheme could be seen and funds could be allocated to NSTFDC for its various welfare schemes.

Reply of the Government

2.26 The concern of the Committee has been noted and the matter is being brought to the notice of Planning Commission. Ministry, however, got a short evaluation study done by the NIRD, Hyderabad for having impact assessment of NSTFDC-assisted schemes and to expedite the release of equity support to NSTFDC for its various welfare schemes.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 23, Para No. 2.134)

2.27 The Committee regret to note the sorry state of affairs with regard to the distribution of title deeds under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as against 27.16 lakh claims filed only 7.59 lakh titles have been distributed so far. The Committee observe with serious concern that the above Act is not being implemented in many States. Even for the States where the Ministry claims to have distributed the title deeds, it is a ground reality that many tribes have not actually been distributed the pattas relating to the titles. The Ministry have also tried to put the onus on the State Governments by saying that they are not taking appropriate action on the implementation of the Act. The Committee strongly feel that the Ministry of Tribal Affairs being at the helm of the affairs as far as the tribal development is concerned are the sole authority to see that the Act is implemented in true spirit and the title deeds are actually distributed to the needy tribes. The Committee recommend that the responsibility should be fixed in this regard and strong action is taken against the States/Departments which are not implementing the Act.

Reply of the Government

2.28 The Forest Rights Act, 2006 does not prescribe any time limit for recognition and vesting of forest rights in the eligible forest dwellers Scheduled Tribes and other traditional forest dwellers. The responsibility for implementing the Act lies with the State/ UT Governments. The provisions of the Act and the processes to be followed from the receipt of claims to their final disposal are of a

quasi-judicial nature. States have progressed in varying degrees in implementation of the Act. While the State like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal have established the prescribed structures and procedures, have received a large number of claims and have started distributing the title deeds, other States, because of various reasons, are still to catch up.

Ministry of Tribal Affairs has been interacting with all the State Governments and UT Administrations urging them to take all necessary steps for expeditious implementation of the Act. For this purpose, Hon'ble Minister of Tribal Affairs, Cabinet Secretary, Secretary (Tribal Affairs) and other senior officers of the Ministry have been writing letters to the States/ UT Governments and have also been visiting the States/ UTs to access and guide the pace of the implementation. This Ministry is also holding periodical Review Conferences/ Meetings with the States/ UT Governments and have been issuing directions/ clarifications to States/ UT Governments, whenever necessary. Ministry held a two day Conference on 4-5 Nov. 2009 of the Chief Ministers, State Ministers (Social Welfare/Tribal Developments & Forest Departments). In his inaugural speech Hon'ble Prime Minister urged all the Chief Ministers and their colleagues to ensure effective and timely implementation of the Act. Hon'ble Minister of Tribal Affairs has addressed the Chief Ministers of all States on 18.2.2010 for ensuring that work relating to the distribution of title deeds to all eligible claimants under the Act, is completed at the earliest. A meeting of Committee of Secretaries was held in Cabinet Secretariat to review the implementation of the

Act particularly in the States of Assam, Bihar, Gujarat, Jharkhand, Karnataka and Maharashtra on 21.5.2010.

As a result of efforts and persistent persuasion by the Ministry, more than 9.75 lakh titles have been distributed and more than 27000 titles were ready for distribution as on 30.6.2010.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

CHAPTER III

OBSERVATIONS/ RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLIES OF THE GOVERNMENT

-NIL-

CHAPTER IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND HAVE BEEN COMMENTED UPON IN CHAPTER – I

Recommendation (Sl. No. 8, Para No. 2.37)

4.1 The Committee note that non submission of utilization certificates of funds of previous years by the State Governments is a problem point due to which the Ministry is forced to withhold funds for the crucial schemes including SCA to TSP, Grants under Article 275(1), Schemes of Development of Particularly Vulnerable Tribal Group.

Though the Ministry have stated that the matter has been constantly pursued with the States through phones, letters, review meetings, the problem still persists with the result that the tribal people are being deprived of the crucial funds meant for their development due to inaction on the part of State Governments. The Committee, therefore, recommend the matter be taken up urgently with State Chief Secretaries/Secretaries in-charge of the Tribal Welfare Department and impress upon them the absolute necessity of furnishing Utilization Certificates of the funds released during the previous years.

The Committee view the inability of the Ministry to make funds available as per the intentions of Article 275(1) of the constitution very seriously. In this regard, the Committee note the difficulties being faced by States in furnishing Utilization Certificates viz. State capacity to execute the schemes, weak administration, extremism etc. Also the collection of expenditure reports from

various implementing agencies at district level involves considerable time and only States which are administratively better are able to utilize Central Government funds in time. The Committee are of the view that above problems cannot be addressed unless the States are administratively geared up and improve their delivery system. As these concerns are very genuine the Committee desire that the Government take special administrative measures after identifying the weak points in these States and remedy the situation. Accordingly, an action plan be prepared and placed before the Government in order that a Constitutional provision does not get vitiated by routine/ mundane questions related to furnishing utilization certificates by the States.

Reply of the Government

4.2 Ministry regularly pursues these matters with the Secretaries in the State Governments, through visits, personal meetings, letters and through telephonic communication. Strengthening of delivery system and the administrative machinery in a State is possible only with active cooperation from the States. Recently the Mungekar Committee has given some recommendations in improving the delivery system in the States and the State Governments shall be sensitized as appropriate. Awareness at the level of targeted beneficiaries and strengthening of Panchayat institutions are the broad ways of strengthening the delivery mechanism in the States.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Comments of the Committee

(Please see Para 1.11 of Chapter-I of the Report)

Recommendation (Sl. No. 16, Para No. 2.99)

4.3 The Committee note that against the budgetary allocation of Rs.64 crores during 2009-10 for construction of hostels the actual expenditure till 31.1.2010 was only Rs.32.40 crores. However, the full allocation of 64 crores was released to States by the end of financial year. Though the Ministry has informed that release is based on actual physical progress, the Committee feel that release of 50% of allocation at the fag end of the financial year is not a healthy practice and needs to be avoided.

From the material provided by the Ministry the Committee note that progress of construction of hostels in the States is not at all satisfactory. In the year 2007-08, only Orissa with 252 hostels and Jharkhand with 8 hostels have been able to complete the construction of sanctioned hostels. In case of Tripura and Manipur there is some achievement as out of 7 and 29 projects sanctioned, 3 and 16 have been completed. For other States like Karnataka, Himachal Pradesh, Arunachal Pradesh, Hyderabad and Dadra and Nagar Haveli no hostel could be completed even after 3 years. Likewise for 2008-09 Orissa has been able to complete 28 hostels out of 30 sanctioned, Rajasthan 13 out of 41 sanctioned, Jharkhand 1 out of 11 but in other States there have been no achievement.

While commending the extraordinary achievement of Orissa for completion of 280 hostels in two years viz. 2007-08 and 2008-09, the Committee desire the other States should also gear up and give priority to completion of all sanctioned hostels at an early date.

Reply of the Government

4.4 The observation of the Committee has been noted. In spite of the best efforts of the Ministry to sanction and release the funds under the schemes early in the financial year, there is, at times, an unavoidable delay in such releases because the States/UTs do not furnish the mandatory documents such as utilization certificates in respect of previous grants and physical progress reports in time. As part of an ongoing process the States/UTs are being continuously urged to monitor the financial and physical progress of funds and to send in their proposals to the Ministry in good time to expedite the sanction of funds.

The issue of non-completion of hostels in the States of Karnataka, Himachal Pradesh, Arunachal Pradesh, University of Hyderabad and the U.T. of Dadra and Nagar Haveli has been taken up with the States/University/UT concerned. The concern of the Standing Committee in this regard has also been communicated to the States/University/UT.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Comments of the Committee

(Please see Para 1.14 of Chapter-I of the Report)

Recommendation (Sl. No. 19, Para No. 2.114)

4.5 The Committee find 125 institutes have been identified and the selection of candidates under the scheme both in Government and Private sector and where selection of candidates is made through competitive examination like AIEEE, PMT CAT. The scheme does not contain any component of special

training/coaching to students to get admission to these institutes. The Committee feel that in the absence of any criteria or any coaching/training to ST students these institutes are unreachable to ST students. The Committee therefore, recommend that the Government to facilitate the ST students to get admission in the top class institutions, a different criteria for ST students be worked out and some coaching/training be also imparted to prepare them for entrance examination.

Reply of the Government

4.6 The concern of the Standing Committee regarding coaching and training to the ST students is noted. Further, schemes for coaching and training by NGOs as well as the scheme of Upgradation of Merit are concurrently in operation for the benefit of ST students. The Top Class Education scholarship scheme recognizes the inherent merit of the ST students who gain admission on their own in premier institutes in accordance with the norms and standards for admission laid down by these institutes. Accordingly the scheme does not contain any clause to facilitate the ST students to get admission in these institutes because the scheme comes into operation for those students only after they have gained admission on merit in these institutes.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Comments of the Committee

(Please see Para 1.17 of Chapter-I of the Report)

CHAPTER V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE

Recommendation (Sl. No. 2, Para No. 2.31)

5.1 The Committee have been informed that the Ministry proposes to put on the internet the proposals received by them from States and if any proposal has a deficiency, the status of proposal will also be on internet alongwith the contact number for any clarification. The Committee desire in addition to the above, the Ministry while releasing funds for any scheme to the State should also endorse a copy of it to the concerned district authorities so that they can also coordinate with the State for expeditious release of the same to the implementing agencies.

Reply of the Government

5.2 Action has been initiated for placing the status of proposals received from the State Governments under various schemes on the internet of the Ministry.

Suggestion of the Committee to endorse a copy of the Sanction Orders to the concerned District Collector/authorities is being examined.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 6, Para No. 2.35)

5.3 The Committee have been informed that Planning Commission has brought out Mungekar Committee Report suggesting how Ministry should function to be more effective at field level. The Report of the said Committee

which has reported to have made drastic suggestions in this regard is being examined by the Government. The Committee desire the Government to take a view on the Report urgently and also place it before this Committee for their consideration.

Reply of the Government

5.4 The recommendations of the Dr. Mungekar Committee have been examined and the views of the Ministry of Tribal Affairs as approved by the Hon'ble Minister of Tribal Affairs have been forwarded to the Prime Minister's Office for acceptance.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 7, Para No. 2.36)

5.5 The Committee note the Ministry was created in 1997 with a budgetary outlay of Rs. 687 crore and had staff strength of 95. In 10 years of its existence, the work load of Ministry has increased manifold and correspondingly budgetary outlay has also increased 5 times to Rs. 3206 crore but staff strength has only marginally increased to 134. Moreover, there are 29 vacancies, in various grades in the Ministry. As per the Ministry's contention, due to shortage of staff the work in almost all the Divisions of the Ministry has suffered and monitoring and evaluation of the existing programmes have been unable to receive due attention. Moreover with increase in quantum of workload, it has become difficult to cope with dead lines.

In this regard the Committee in their second report on DFG had recommended that the matter of shortage of staff be taken up with the Ministry of Finance/DOP&T for creation of more posts and filling up of vacancies. The Committee has been informed that a proposal for creation of 27 additional posts in various grades to reinforce insufficient staff has been approved by Hon'ble Minister of Tribal Affairs and the matter has now been taken up with the concerned departments.

In view of critical shortage of staff in the Ministry which is adversely affecting the work, the Committee recommend the Ministry to earnestly pursue the matter with concerned Ministries at appropriate levels to strengthen the staff at the earliest. The Committee would also like to urge upon the Ministry of Finance and DOP&T to urgently look into the need for strengthening of staff in the Ministry without any delay.

Reply of the Government

5.6 With a view to ensure proper monitoring of various schemes of this Ministry, the Hon'ble Minister has recently approved a proposal for creation of 27 additional posts in various grades to reinforce the depleted staff. The proposal as approved by the Hon'ble Minister has already been submitted to Integrated Finance Division (IFD) of this Ministry for taking up with the Ministry of Finance, Department of Expenditure and is under examination. Other than this, the concerned Cadre Controlling authorities have also been urged to fill existing vacancies.

- 2. A study proposed by this Ministry on work measurement by SIU has also been agreed to by Ministry of Finance, Department of Expenditure. It has been assured by them that the same will be included in their Annual Programme of Studies in 2010-11.
- 3. It has also been noted that ever since this Ministry was created w.e.f. 29.10.1999, the Ministry of Social Justice and Empowerment, the cadre controlling authority for posts belonging to CSS/CSSS/CSCS, has not been able to fill up posts at the cutting-edge level and as such a large number of posts (ranging from 17% to 30%) such as Section Officers, Assistants, UDCs, LDCs, etc. have always remained vacant. This has adversely affected the Ministry in its effort to implement its given mandate. Therefore, this Ministry has also taken up the issue for creation of a separate cadre with DOP&T. Recently, DOP&T has requested this Ministry for comments on certain issues and accordingly appropriate reply has already been sent to DOP&T for further consideration of the case.
- 4. In addition the task of monitoring and evaluation of all NGO schemes/projects have been outsourced to two private agencies for next three years. Ministry of Finance, Department of Expenditure has also approved creation of 11 posts for a Policy Implementation Cell for the work relating to National Tribal Policy in this Ministry.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 9, Para No. 2.38)

5.7 The Committee note that the Ministry take feedback on the various schemes/ programmes mostly during review meetings wherein the State/UTs bring to the notice of the Ministry any suggestion/difficulty in implementing the scheme. Since proper feedback on scheme/programmes is crucial to know their efficacy and impact, the Committee recommend that a IT-enabled service be implemented to get prompt feedback from the State Govts./ Associations / individuals and other implementing agencies on a regular basis.

Reply of the Government

5.8 The recommendation of the Committee for IT-enabled service to get prompt feedback from the State Govts./Associations/individuals and other implementing agencies on a regular basis, is under active consideration.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 11, Para No. 2.40)

5.9 The Committee observe that the Ministry had sent a concept note to the Planning Commission regarding Pre-Matric Scholarship scheme for ST students but the matter is still pending with the Government. The Committee strongly feel that scholarships for poor ST students at pre-matric stage will motivate and facilitate them to attend schools in large numbers. They, therefore, recommend the Ministry to vigorously take up with the Planning Commission for early clearance of the scheme.

The Committee are further unhappy to note that to their query on number of drop-outs from ST students who have not been able to complete schooling due to financial reasons, the Ministry gave a casual reply that the same is not maintained by them but by the nodal Ministry of Education namely the Ministry of Human Resource Development. The Committee had expected the Ministry to obtain this information from the concerned Ministry and furnish the same to the Committee. As recommended in their earlier recommendation, the Committee desire the Ministry of Tribal Affairs to have effective coordination with line Ministries and maintain such vital data which will greatly help them in formulating schemes for the STs.

Reply of the Government

5.10 The directive of the Committee in respect of the Pre-Matric Scholarship scheme has been noted for compliance and the matter is being taken up concurrently with the Planning Commission for early clearance of the scheme.

The Ministry has asked the Ministry of Human Resource Development to furnish the relevant data in respect of dropout rates and schooling of ST students everywhere in the country.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

Recommendation (Sl. No. 17, Para No. 2.100)

5.11 The Committee have been informed that as per the provision of revised scheme applicable w.e.f. 1.4.2008 there is a time limit of 2 years for completion of hostels after release of final installments of funds. The Committee are firmly of

the view that this time limit is an usually long period for construction of a simple

hostel building which should not take more than one year. They, therefore,

recommend that this provision to be changed to make the time limit of completion

of hostels after release of final installment of fund to be one year.

Reply of the Government

5.12 Time limit of 2 years for completion of hostels after release of final

installment of funds was imposed at the time of revision of the scheme of Hostels

for ST Boys and Girls in 2007-08. The recommendation of the Committee to

further restrict this time limit would be taken into consideration in the next

review/appraisal of the scheme upon its becoming due.

(Ministry of Tribal Affairs F. No. 16015/05/2010-PC & V dated 21.7.2010)

NEW DELHI:

5 January, 2011 15 Pausha, 1932 (Saka) DARA SINGH CHAUHAN, Chairman, Standing Committee on Social Justice and Empowerment.

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ANNEXURE - I

MINUTES OF THE FOURTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 5TH **JANUARY, 2011.**

The Committee met from 1500 hrs. to 1550 hrs. in Committee Room No. 'G-074', PLB, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS LOK SABHA

- 2. Shri T.R. Baalu
- Shri E.T. Mohamed Basheer 3.
- 4. Shri Bhudeo Choudhary
- 5. Smt. Rama Devi
- Shri R. Dhruvanarayana 6.
- Shri Premchand Guddu 7.
- 8. Shri Baliram Jadhav
- 9. Dr. Manda Jagannath
- 10. Shri Mohan Jena
- 11. Shri G.V. Harsha Kumar
- 12. Shri Kamlesh Paswan
- Shri Lalit Mohan Suklabaidya 13.
- 14. Shri Manohar Tirkey

MEMBERS RAJYA SABHA

- Smt. Jharna Das Baidya 15.
- Shri Avtar Singh Karimpuri 16.
- Shri Narayan Singh Kesari 17.
- 18. Shri Baishnab Parida
- 19. Shri Nandi Yelliah

LOK SABHA SECRETARIAT

- Smt. Anita Jain 1. Director
- 2. Shri Sanjeev Kumar Mishra **Deputy Secretary** 3.
 - Dr. (Smt.) Sagarika Dash **Under Secretary**

- 2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the following Draft Reports of the Committee:
 - (i) Draft Twelfth Report on Action taken by the Government on the observations/recommendations contained in the Sixth Report on Demands for Grants (2010-2011) of the Ministry of Minority Affairs.
 - (ii) Draft Thirteenth on Action taken by the Government on the observations/recommendations contained in the Fourth Report on Demands for Grants (2010-2011) of the Ministry of Social Justice and Empowerment.
 - (iii) Draft Fourteenth Report on Action taken by the Government on the observations/recommendations contained in the Fifth Report on Demands for Grants (2010-2011) of the Ministry of Tribal Affairs.
- 3. Thereafter, the Committee considered and adopted the Fourteenth Report without any amendment.
- 4. The Committee authorized the Chairman to finalize the draft Report and present the same to Parliament.

The Committee then adjourned.

APPENDIX

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE FIFTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (FIFTEENTH LOK SABHA)

		Total	Percentage
I.	Total number of Recommendations	23	
II.	Observations/Recommendations which have been accepted by the Government: (Paragraph Nos. 2.30, 2.32,2.33,2.34,2.3 2.41, 2.58,2.76,2.87,2.113,2.117,2.120, 2.129 and 2.134)		60.86%
III.	Observations/Recommendations which the Committee do not desire to pursue in view of the replies of the Government:	Nil	0%
IV.	Observations/Recommendations in respect of which replies of the Government have not been accepted and have been commented upon by the Committee in Chapter I (Paragraph Nos. 2.37, 2.99 and 2.114)	3	13.05%
V.	Observations/Recommendations in respect of which replies of the Government are interim in nature: (Paragraph Nos. 2.31, 2.35, 2.36, 2.38 2.40 and 2.100)	6	26.09%